

आयकर अपीलिय अधिकरण, 'डी' न्यायपीठ, चेन्नई  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**'D' BENCH: CHENNAI**

श्री धुव्वुरु आर.एल. रेड्डी, न्यायिक सदस्य एवं  
श्री जी. मंजूनाथा, लेखा सदस्य के समक्ष  
**BEFORE SHRI DUVVURU R.L. REDDY, JUDICIAL MEMBER AND**  
**SHRI G. MANJUNATHA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.3424/Chny/2019  
निर्धारण वर्ष /Assessment Year: 2016-17

M/s.All India Skin and Hide Tanners and Merchants Association,  
No.43/53, Raja Muthiah Road,  
Periamet, Chennai-600 003.  
[PAN: AAATA 0492 J]  
(अपीलार्थी/Appellant) v. The Income Tax Officer,  
Exemption Ward-2,  
Chennai.  
(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : Ms.S.Vidhya, FCA  
प्रत्यर्थी की ओर से /Respondent by : Mrs.R.Anita, Addl.CIT  
सुनवाई की तारीख/Date of Hearing : 16.09.2021  
घोषणा की तारीख /Date of Pronouncement : 30.09.2021

**आदेश / ORDER**

**PER DUVVURU RL REDDY, JUDICIAL MEMBER:**

The assessee filed this appeal against the order of the Commissioner of Income Tax (Appeals)-9, Chennai, in ITA Tr. No.203/18-19/CIT(A)-9 dated 28.02.2019 for the AY 2016-17.

2. This appeal filed by the assessee is delayed by '209' days, for which, the assessee has filed Affidavit for condonation of the delay, to which, the Revenue has not raised any serious objection. Consequently, the delay in filing of the appeal stands condoned and the appeal is disposed off.

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3. When this appeal was taken up for hearing, the learned Counsel for the Assessee has submitted that the Assessee has opted to avail the Vivad-se-Vishwas Scheme 2020 and Form No.3 was also issued. He has submitted that he may be permitted to withdraw the appeal.

4. On the other hand, the learned Departmental Representative has not raised any objection to the submissions of the learned Counsel for the Assessee.

5. We have heard both the sides, perused the materials available on record and gone through the orders of the authorities below.

6. In this case, the Assessee has opted for the Vivad-se-Vishwas Scheme 2020 and the Designated Authority has issued Form No.3 for the settlement of pending tax dispute. Accordingly, the assessee prayed that he may be permitted to withdraw the appeal.

7. In view of the submissions of the Assessee, the appeal filed by the Assessee is permitted to be withdrawn. However, it is open to the Assessee to approach the Tribunal by filing an appropriate application in the event of any injustice caused to the Assessee in respect of the settlement of dispute relating to the Vivad-se-Vishwas Scheme 2020.

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8. In the result, the appeal of the Assessee in ITA No.3424/Chny/2019 is dismissed as withdrawn.

Order pronounced on the 30<sup>th</sup> day of September, 2021, in Chennai.

**Sd/-**  
**(जी. मंजूनाथा)**  
**(G. MANJUNATHA)**  
लेखा सदस्य/**ACCOUNTANT MEMBER**

**Sd/-**  
**(धुव्वुरु आर.एल. रेड्डी)**  
**(DUVVURU R.L. REDDY)**  
न्यायिक सदस्य/**JUDICIAL MEMBER**

चेन्नई/Chennai,  
दिनांक/Dated: 30<sup>th</sup> September, 2021.  
TLN

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF